

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 207
(IB)-334(ND)2018
CA-124/2019, IA-1579/2024

IN THE MATTER OF:

Ranajit Das & Ors.

...

Appellant

Versus

M/s. Msx Mall Pvt. Ltd.

...

Respondent

Under Section: 7 of IBC, 2016

Order delivered on 30.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the RP : Adv. Milan Negi, Adv. Nikhil Jha

For the Freshlee : Mr. Arjun Singh Bhati, Adv

Retail Pvt. Ltd.

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

CA-124/2019, IA-1579/2024: As the judicial work for today afternoon has been suspended, the hearing in captioned matter is deferred to 05.06.2024.

Mr. Arjun Singh, Ld. Counsel appearing for the Respondent i.e. Freshee Retails Private Lintied in IA-1579/2024 submitted that the copy of the application has not been made available to him. Let the copy of IA be made available to him during the course of the day.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)